

of Declaration of Exemption No. 6/21/62-(iv)-F.1, dated the 7th August, 1963, under the proviso to section 6 of the Registration of Foreigners Act, 1939. [Placed in Library. See No. LT-1636/63].

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COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TWENTY-FIFTH REPORT

**Shri Krishnamoorthy Rao** (Shimoga): Sir, I beg to present the Twenty-fifth Report of the Committee on Private Members' Bills and Resolutions.

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STATEMENT RE. ABOLITION OF POLL TAX IN MINICOY ISLAND

**The Minister of Home Affairs (Shri Nanda)**: On 1st May, 1963, in reply to part (d) of the Starred Question No. 1115 tabled by Sarvashri A. V. Raghavan and Pottekkat, regarding Poll Tax in Minicoy Island, the Minister in the Ministry of Home Affairs had stated that this tax will be abolished after modern land revenue system is introduced in the island.

The matter has been given further consideration and it is now being proposed to abolish it as soon as possible. Government intend to ascertain the steps necessary for its abolition and will take them without delay.

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12.15 hrs.

STATEMENT BY MEMBER

**Dr. Saradish Roy** (Katwa): Sir, on 17th April, 1963 while replying to Starred Question No. 907, the hon. Minister of State in the Ministry of Home Affairs stated in the House that judiciary has completely been separated from the executive in West Bengal along with other States.

The actual fact is that the process was initiated a few years back in West Bengal but subsequently it is not completed but in almost all districts again one and the same officer is vested with both the judicial and executive duties, and the administrative control over these officers still continue to be exercised by the District Magistrates and not by the District Judges of the High Court. So, the statement of the hon. Minister is not in conformity with the facts, so far as West Bengal is concerned. I, therefore, request the hon. Minister to make a statement.

**The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis)**: Sir, I regret to say that there was a mistake in the reply which I gave to Starred Question No. 907 on the 17th April, 1963 in so far as the separation of the judiciary from the executive in West Bengal is concerned. On checking up the facts once again, it has been found that the separation of the judiciary from the executive has not yet been completed in that State. I express my gratitude to the hon. Member who drew my attention, and the attention of the House, to the inaccuracy in my statement, which I now hasten to correct.

**Dr. Saradish Roy**: When is it expected that the judiciary will be separated from the executive in West Bengal and the judicial officers will be administered by the district judge or the High Court?

**Shri Hajarnavis**: As a matter of fact, this is a subject which is entirely and exclusively within the purview of the State Government. We have been informed by the State Government of West Bengal that they have formulated a comprehensive scheme of having a separate cadre of judicial officers, having their own rules of recruitment etc. and they hope to implement it.

**Shri Dinen Bhattacharya** (Serampore): Is it not a fact that there is a constitutional obligation on the part